

tion refers and I am unable to give answer.

(b) Does not arise.

GIRIDIH RAILWAY COLLIERIES

*1339. **Shri Nageshwar Prasad Sinha:** (a) Will the Minister of **Production** be pleased to refer to answer to part (g) of Unstarred Question No. 646 on the 14th September, 1953 and state whether the employees of the Giridih State Railway Collieries had sent any representation to the Government of India demanding rent from Government for the use and occupation of the Institute Auditorium for grain-shop purposes?

(b) If so, when and from what date did they claim rent and at what rate?

(c) Have Government taken any decision in the matter?

The Minister of Production (Shri K. C. Reddy): (a) and (b). A letter dated 24th February 1950 was received by the Colliery Superintendent, Giridih, from the Honorary Secretary of the Institute, demanding rent at Rs. 97/2/3 per month from 1st January 1945.

(c) The Institute building was constructed out of Colliery funds for the amenities of the employees and the Government consider that no rent is payable for the part of the building which is being utilised by the Administration for the benefit of the staff by way of dispensing foodgrains to them.

MACHKUND HYDRO-ELECTRIC PROJECT

*1340. **Shri Sanganna:** Will the Minister of **Planning** be pleased to state:

(a) whether the Government of India have been in correspondence with the Government of Orissa with regard to the use of electric power falling to the share of Orissa Government out of the Machkund Hydro-Electric Project (Orissa);

(b) whether the Government of India propose to invest Rs. 22 lacs for embarking upon the scheme of

supplying electricity to the different stations in the Orissa State from the above project; and

(c) if the answers to parts (a) and (b) above be in the affirmative, what is the stage at which the matter stands at present?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes.

(b) and (c). A loan of Rs. 35 lakhs has been approved for the year 1953-54 for the Dudma Transmission Scheme.

SOAP MANUFACTURE

*1341. **Shri Jethalal Joshi:** (a) Will the Minister of **Commerce and Industry** be pleased to state whether it is a fact that soap-manufacturers have been requested to use non-edible oil for soap-making rather than oil like ground-nut oil?

(b) How have they responded?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Important soap manufacturers were requested not to purchase groundnut oil for soap-making for a limited period.

(b) The response was favourable.

NATIONAL EXTENSION SCHEME

*1342. **Shri H. G. Vaishnav:** Will the Minister of **Planning** be pleased to state:

(a) whether any grant has been given to the Hyderabad State under the National Extension Scheme; and

(b) if so, the amount sanctioned and the specific purpose?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes.

(b) Rs. 3.74 lakhs. This represents Central Government's share of grant for expenditure in respect of the first half year ending 31st March, 1954, and has been advanced on an *ad hoc* basis to enable the State Government to